

**THE HIGH COURT OF MEGHALAYA
SHILLONG**

STANDING ORDER NO.5 OF 2014

Dated February 10, 2014

In supersession of all previous Orders in the matter, it is henceforth directed that printing and preparation of the paper books in the Appeals (both Civil & Criminal) shall be the responsibility of the appellants who shall after getting prepared the paper book make the same available to the parties and the Court. It must be done by the appellants after Admission of the Appeal and before the same is listed for hearing.

CHIEF JUSTICE